

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:3745

ANSWERED ON:19.03.2015

VIZHINJAM PORT

Kambhampati Dr. Hari Babu;Mullappally Shri Ramachandran;Raghavan Shri M. K.

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government has accorded its permission to set up the Vizhinjam Port;
- (b) if so, the details thereof including current status of the project and the steps being taken for early establishment of the port; and
- (c) the details of the benefits likely to accrue as a result of establishment of said port?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN)

(a)to(c):Vizhinjam Port, which is a Non-Major Port, according to the Indian Ports Act, 1908, is under the jurisdiction of the respective State Governments. Thus the responsibility for development of Vizhinjam Port, vests with the Government of Kerala. As per information provided by the Ministry of Finance, 'in-principle' approval has been accorded on 3/2/2015 for viability gap funding based on the proposal of Government of Kerala to develop a non-major Port at Vizhinjam on Design, Build, Finance, Operate and Transfer (DBFOT) basis to handle upto 18,000 TEU container ships with a rated annual capacity of the Port of 10 lakhs TEUs and the total project cost Rs. 3930 crores.